

IN THE HIGH COURT OF BOMBAY AT GOA**Stamp Application No. 1698 of 2020****In****Writ Petition No. 252 of 2020**

M/s Pernod Ricard India Pvt. Ltd.,
Thr. its Manager and duly
constituted Attorney, Manoj Mishra Applicant

Versus

State of Goa, Thr. the Secretary & 3
others Respondents

Mr. Nakul Diwan, Senior Advocate with Mr. Kaif Noorani,
Advocate for the Applicant.

Mr. Devidas Pangam, Advocate General with Ms. Sapna
Mordekar, Additional Government Advocate for the
Respondents.

Coram:- M.S. SONAK &
M.S. JAWALKAR, JJ.

Date:- 4th January, 2021

P.C.

Place this Petition for final disposal in the week
commencing from 8th March, 2021, subject to overnight part
heard matters.

2. The learned Counsel for the applicant states that
synopsis will be placed on record by 22.02.2021 by furnishing
advance copy of the same to the office of the learned
Advocate General. In case, the respondents wish to place

similar synopsis on record, they are also granted liberty to do so, on or before 08.03.2021.

3. This application for seeking peremptory date is disposed off in the aforesaid terms.

M.S. JAWALKAR, J.

M.S. SONAK, J.

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